## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 76/237/NCLT/AHM/2016 (New) CA No. 38/237/CLB/MB/2014 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

Name of the Company:

ICICI Bank Ltd.

V/s.

Kemrock Industries & Exports Ltd. & Ors.

Section of the Companies Act:

Section 237 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 MR. SAND EEP SINGHI WITH MS. POONAM MATHUR POR SINGHI & CO.

ADVO LATE

PETITIONER

Young

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Ms. Poonam Mathur present for Petitioner. None present for Respondent.

It is represented by the Learned Counsel for petitioner that Official Liquidator is appointed for the Respondent company in the winding up proceeding and the Official Liquidator was asked not to take over possession of the assets of the company by the Hon'ble High Court of Gujarat.

The copies of the various orders passed by the Hon'ble High Court in the winding up proceedings filed by the Learned Counsel for Petitioner.

Before this Tribunal in spite of notice none appeared for the Company.

Learned Counsel appearing for petitioner requested this Tribunal to issue notice to the Official Liquidator.

In view of the stay of the winding up proceedings no useful purpose would be served by ordering notice to the Official Liquidator at this stage.

List the matter for hearing on 21.08.2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

Dated this the 10th day of July, 2017.